

Rev: 95/02

OA 1516/01

Jalil Ahmed Vs Union of India & Ors

O R D E R (By Circulation)

20.1.2003

HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.

HON. MR. S. DAYAL, MEMBER(A)

This application is for review of the order dated 13.9.02 passed in OA No. 1516/01. On perusal of the original record it was found that the applicant could not perform ^{as far as} better than those who were selected for appointment. The order thus does not suffer from any error of law. The fact that pleadings were otherwise cannot come in the way of the Tribunal while passing the order after perusal of the original record. The pleadings of the respondents were contradictory and confusing, and the record was summoned on account of that. The application has no merit and is accordingly rejected.


MEMBER(A)


VICE CHAIRMAN

Uv/